

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 28352-28356/2015  
(Arising out of impugned final judgment and order dated 31-08-2015  
in WP No. 32747/2007 31-08-2015 in WP No. 32855/2007 31-08-2015 in  
WP (MD) No. 925/2011 31-08-2015 in WP No. 268/2004 31-08-2015 in WP  
No. 16522/2015 passed by the High Court of Judicature at Madras)

STATE OF TAMIL NADU

Petitioner(s)

VERSUS

ELEPHANT G. RAJENDRAN AND ORS. ETC.

Respondent(s)

(IA No. 173436/2022 - APPROPRIATE ORDERS/DIRECTIONS AND IA No.  
164301/2019 - VACATING STAY)

Date : 30-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. K. Radhakrishnan, Sr. Adv.  
Mr. D.kumanan, AOR  
Mr. Sheikh F Kalia, Adv.  
Mrs. Deepa. S, Adv.

For Respondent(s) Mr. K. V. Vijayakumar, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.  
Ms. Rashmi Nandakumar, AOR  
Ms. Aditi Gupta, Adv.

Ms. Purnima Krishna, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Having heard learned senior counsel for the parties,  
though we have taken note that this Court while directing notice  
on 24.09.2015 had thought it fit to look into the matter and had  
granted an interim order, at this stage we are of the opinion

that in a matter where the High Court at that stage through the impugned order had only constituted a Committee to examine the issue and due to the time lapse it is not necessary to go into the correctness or otherwise of the same inasmuch since the writ petitions are pending before the High Court, the High Court at this stage would consider as to whether the report from the Committee is necessary or as to whether the matter could be decided based on the material available on record and also by permitting the respondents to bring additional material for its examination. Therefore, in that regard all contentions of the parties are left open.

Though learned senior counsel for one of the respondents herein would refer to an application filed before this Court alleging constructions being made, since we are allowing the High Court to decide the matter on its merits and examine all aspects of the matter and take a decision based on the material available before it, that aspect will also be examined by the High Court.

Needless to mention that the High Court taking into consideration the fact that the petition has been pending for long, would consider expeditious disposal of the same.

With the above observations, the special leave petitions stand disposed of.

Pending application(s) shall also stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(NIDHI WASON)  
COURT MASTER (NSH)